Directorate General of Foreign Trade Udyog Bhawan DES-V Section

The Meeting No.02/AM-19 dated 26.04.2018 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was held in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were

e No	Name of the representatives and their designation	Department
	Shri V.K. Kohli, Director	TC office, Noida
	Shri J.D. Giri, Vice President	AEPC
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri Ram Asrey Lal, Sr. General Manager	AT&DC
5	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.01/AM-19 dated 12.04.2018 held on 16.04.2018 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No. No.02/AM-19 dated 26.04.2018 was taken up for discussion in meeting actually held on 16.04.2018 and the decision taken in respect of each case is enumerated below:

M	EETING NUMBER	: 2/84-ALC3/2018 MEETIN	G DATE: 26.04.2018	
	Case No.:26/18/84-ALC3/2016	Party Name: PEARL GLOBAL INDUSTRIES LIMITED	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
1	HQ File :01/84/050/00307/AM17/	RLA File :05/24/040/00208/AM15/	Lic.No/Date:0510390241 11.08.2014	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation (Style #.246621-140431) as applied for as per CAD/CAM. GSM should match in import and export.

RA concerned may take further necessary action subject to compliance of other usual conditions.

	Case No.:3/23/84-ALC3/2016	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
2	HQ File :01/84/050/00448/AM17/	RLA File :07/24/040/00146/AM16/	Lic.No/Date:0710108689 04.09.2015	Defer Date: 24.05.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC Mumbai has forwarded a copy of the deficiency letter to DGFT seeking certain information. Committee decided to examine the case. The case stands deferred for re-listing on 24.05.2018

3	Case No.:11/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
	HQ File :01/84/050/00479/AM17/	RLA File :07/24/040/00230/AM16/	Lic.No/Date:0710108806 05.10.2015	

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Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above Advance Authorisation (Style No.AM8007) as applied for as per CAD/CAM on repeat basis with AA No.0710108688 dated 04.09.2015 ratified in Meeting No. 23/84dated 12.11.2015. GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:40/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
HQ File	RLA File	Lic.No/Date:0710108810	
:01/84/050/00508/AM17/	:07/24/040/00234/AM16/	05.10.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above Advance Authorisation as applied for (Style No.MM61X402) on repeat basis with AA No.0710108811 dated 05.10.2015 ratified in Meeting No. dated 32/84 dated 31.03.2016. GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:42/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
HQ File	RLA File	Lic.No/Date:0710108808	
:01/84/050/00510/AM17/	:07/24/040/00233/AM16/	05.10.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above Advance Authorisation as applied for (Style No.MM61X402) on repeat basis on repeat basis on repeat basis with AA No.0710108811 dated 05.10.2015 ratified in Meeting No. dated 32/84 dated 31.03.2016. GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions

Case No.:12/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
HQ File :01/84/050/00480/AM17/	RLA File :07/24/040/00232/AM16/	Lic.No/Date:0710108848 07.10.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above Advance Authorisation as applied for (Style No.MM61X402) on repeat basis with AA No.0710109086 dated 26.11.2015 ratified in Meeting No. 32/84 dated 31.03.2016. GSM should match in import and export.

RA concerned may take further necessary action subject to compliance of other usual conditions

	Case No.:41/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
7	HQ File :01/84/050/00509/AM17/	RLA File :07/24/040/00280/AM16/	Lic.No/Date:0710109057 17.11.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above Advance Authorisation as applied for (Style No.AM8007) on repeat

basis with AA No.0710109016 dated 06.11.2015 ratified in Meeting No. 3/84 dated 12.05.2016. GSM should match in import and export.

RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:44/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
HQ File :01/84/050/00512/AM17/	RLA File :07/24/040/00292/AM16/	Lic.No/Date:0710109087 26.11.2015	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation as applied for (Style No.MM61X301) on repeat basis with AA No.0710109086 dated 26.11.2015 ratified in Meeting No. 32/84 dated 31.03.2016. GSM should match in import and export.

RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:6/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710109602	Defer Date: 24.05.2018
:01/84/050/00474/AM17/	:07/24/040/00417/AM16/	30.03.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD, sketch, measurement chart of the export items and defer the case. The case stands deferred for re-listing on 24.05.2018.

Case No.:43/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
HQ File	RLA File	Lic.No/Date:0710109737	
:01/84/050/00511/AM17/	:07/24/040/00039/AM17/	29.04.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above Advance Authorisation as applied for on repeat basis with AA No. 0710109650 dated 13.04.2016 ratified in Meeting No.12/84 dated 13.10.2016 for Style No. No.113641, 102534 and on repeat with AA No. 0710109643 dated 12.04.2016 ratified in Meeting No.14/84 dated 13.10.2016 for Style WB31275. GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions

Case No.:14/4/84-ALC3/2017	Party Name:FASHION ACCESSORIES	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510398597	Defer Date: 24.05.2018
11 :01/84/050/00041/AM18/	:05/23/040/00082/AM17/	24.05.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow the firm personal hearing and to ask the firm to bring the sample with stagewise wastage for the export items. The case stands deferred for re-listing on 24.05.2018

12 Case No.:5/25/84-ALC3/2016	Party Name: BHARAT SILKS	Meet No/Date:2/84-	Status:
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		ALC3/2018 26.04.2018	Deferred
HQ File:01/84/050/00473/AM17/	RLA File :07/24/040/00060/AM17/	Lic.No/Date:0710109881 27.05.2016	Defer Date: 24.05.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD, sketch, measurement chart of the export items and defer the case. The case stands deferred for re-listing on 24.05.2018

	Case No.:4/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
13	HQ File :01/84/050/00472/AM17/	RLA File :07/24/040/00051/AM17/	Lic.No/Date:0710109911 06.06.2016	Defer Date: 24.05.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD, sketch, measurement chart of the export items and defer the case. The case stands deferred for re-listing on 24.05.2018

Case No.:33/24/84-ALC3/2017	Party Name:SRF LIMITED	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
HQ File	RLA File	Lic.No/Date:0410162113	
:01/84/050/00330/AM18/	:04/24/040/00062/AM17/	18.07.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA taking clue as per SION A2328 and A2821 as under:

Export product	Export Quantity	Import Item	Quantity (in Kg)
Dipped Polyester Tyre Cord Fabric	200000.00Kg	High Tenacity Filament Nylon Yarn N-66	210000.00
N-66		Olboplast Weft Nylon Cotton Weft	610.00
		Resorcinol	14.00
		VP Latex	130.00

RA may take suitable consequential action subject to other usual condition.

	Case No.:26/19/84-ALC3/2016	Party Name: POLYGENTA TECHNOLOGIES LTD	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
15	HQ File :01/84/050/00337/AM17/	RLA File :03/95/040/00295/AM17/	Lic.No/Date:0310806649 27.07.2016	Defer Date: 24.05.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm has imported the Pet Bottles Scrap which is banned item and Committee decided to check up the date of Notification relating to restriction on import of Scrap Bottles and accordingly take a decision in this case. The cases stands deferred to re-enlisting on 24.05.2018.

Case No.:17/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
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HO File	RLA File	Lic.No/Date:0710110180	
:01/84/050/00485/AM17/	:07/24/040/00149/AM17/	29.07.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation as applied for (Style No.D3774, T4078 & ... GSM should match in import and export.

RA concerned may take further necessary action subject to compliance of other usual conditions.

	Case No.:23/13/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
17	HQ File ':01/84/050/00254/AM17/	RLA File :35/24/040/00026/AM17/	Lic.No/Date:3510045002 09.08.2016	Defer Date: 24.05.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 24.05.2018.

Case No.:25/19/84-ALC3/2016	Party Name:SITTARA WORKZ	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
HQ File	RLA File	Lic.No/Date:0210206960	
:01/84/050/00336/AM17/	:02/24/040/00097/AM17/	05.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and TC Mumbai has informed that certain information sought from the firm, however, reply of the firm received by DGFT HQrs. Committee noted that firm has informed that they did not imported item no. 1&2. Accordingly, NC decided to ratify the norms for the above Advance Authorisation allowing the item No. 3 only on net to net basis.

RA concerned may take further necessary action subject to compliance of other usual conditions.

	Case No.:9/19/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
19	HQ File :01/84/050/00320/AM17/	RLA File :05/23/040/00262/AM17/	Lic.No/Date:0510399651 08.09.2016	Defer Date: 24.05.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to allow the firm personal hearing firm and to ask the firm to bring the sample with stagewise wastage for the export items. The case stands deferred for re-listing on 24.05.2018.

	Case No.:1/21/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
20	HQ File :01/84/050/00406/AM17/	RLA File :08/24/040/00265/AM17/	Lic.No/Date:0810138809 05.10.2016	Defer Date: 24.05.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow the firm personal hearing firm and to ask the firm to bring the process flow chart, stagewise wastage and sample with for the export item. The case stands deferred for re-listing on 24.05.2018.

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Case No.:24/26/84-ALC3/2017	Party Name:BEEKU EXPORTS	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
HQ File :01/84/050/00408/AM18/	RLA File :04/24/040/00129/AM17/	Lic.No/Date:0410162408 21.10.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation on repeat basis with AA No. 0410162059 dated 23.06.2016 approved in Meeting No.18/84 dated 08.12.2016. GSM should match in import and export.

RA concerned may take further necessary action subject to compliance of other usual conditions

	Case No.:12/23/84-ALC3/2016	Party Name: CONNOISSEUR FASHIONS	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
22	HQ File :01/84/050/00457/AM17/	RLA File :04/24/040/00174/AM17/	Lic.No/Date:0410162643 27.12.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation as applied for (Style No.W21170146001-0, W21170146003-0), W21170126001-0, W21170126003-0). GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions

	Case No.:19/25/84-ALC3/2016	Party Name: KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
23	HQ File :01/84/050/00487/AM17/	RLA File :03/94/040/00874/AM17/	Lic.No/Date:0310810241 02.01.2017	Defer Date: 24.05.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the stagewise wastage with justification and defer the case. The case stands deferred for re-listing on 24.05.2018

Case No.:31/25/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
HQ File	RLA File	Lic.No/Date:0810139584	
:01/84/050/00499/AM17/	:08/24/040/00437/AM17/	24.01.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization allowing the wastage of 5% on import item 1 and as applied for Import item No. 2&3 however, this should be restricted to 26% of FOB value within overall CIF value or actual whichever is lesser.

RA concerned may take further necessary actions subject compliance of other usual conditions.

Case No.:20/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
HO File	RLA File	Lic.No/Date:3510045101	Defer Date:

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·01/84/050/00488/AM17/	:35/24/040/00048/AM17/	31.01.2017	24.05.2018
:01/84/050/00488/AIVI1//	.33/24/040/00040/11/11/1	. 511011201	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 24.05.2018.

	Case No.:24/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
26	HQ File :01/84/050/00492/AM17/	RLA File :35/24/040/00038/AM17/	Lic.No/Date:3510045100 31.01.2017	Defer Date: 24.05.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 24.05.2018.

	Case No.:2/25/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
27	HQ File :01/84/050/00470/AM17/	RLA File :05/23/040/00518/AM17/	Lic.No/Date:0510401491 03.02.2017	Defer Date: 24.05.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish explanation of stagewise wastage for each export items. The case stands deferred for re-listing on 24.05.2018.

	Case No.:49/25/84-ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
28	HQ File :01/84/050/00517/AM17/	RLA File :06/24/040/00041/AM17/	Lic.No/Date:0610038555 03.02.2017	Defer Date: 24.05.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to forward the application to DIPP for comments. The case stands deferred for re-listing on 24.05.2018.

Case No.:36/25/84-ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0610038556	Defer Date: 24.05.2018
29 :01/84/050/00504/AM17/	:06/24/040/00039/AM17/	06.02.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to forward the application to DIPP for comments. The case stands deferred for re-listing on 24.05.2018.

30	Case No.:13/25/84-ALC3/2016	Party Name:KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
	HQ File	RLA File	Lic.No/Date:1010059719	

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:01/84/050/00481/AM17/	:10/24/040/00110/AM17/	15.02.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation allowing wastage of 2%. RA concerned may take further necessary action subject to compliance of other usual conditions.

	Case No.:23/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
31	HQ File :01/84/050/00491/AM17/	RLA File :35/24/040/00054/AM17/	Lic.No/Date:3510045113 16.02.2017	Defer Date: 24.05.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 24.05.2018.

	Case No.:28/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
32	HQ File :01/84/050/00496/AM17/	RLA File :35/24/040/00053/AM17/	Lic.No/Date:3510045114 16.02.2017	Defer Date: 24.05.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 24.05.2018.

Case No.:7/4/84-ALC3/2017	Party Name: AUGUSTAN KNITWEAR PVT LTD	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:3210078129	Defer Date: 24.05.2018
33 :01/84/050/00034/AM18/	:32/24/040/00042/AM17/	20.03.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD and Sketch of export item. The case stands deferred for relisting on 24.05.2018.

Case No.:19/4/84-ALC3/2017	Party Name:JIVA DESIGNS (P) LTD.,	i) Wicci Nor Bate. 270	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510402418	Defer Date: 24.05.2018
34:01/84/050/00046/AM18/	:05/23/040/00030/AM18/	02.05.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and heard representative firm and allowing another hearing to bring the sample export item 2 &3 alongwith CAD . The case stands deferred for re-listing on 24.05.2018.

Case No.:3/6/84-ALC3/2017	Party Name: AVATAAR HOME FASHION PRIVATE LIMITED		Approved
HQ File	RLA File	Lic.No/Date:3210078175	

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:01/84/050/00051/AM18/	:32/24/040/00006/AM18/	12.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation as per TC Mumbai written comments vide F.No.47(86)/RMG-2017/NC/Avtaar/96-97 dated 17.04.2018 as under:

S.No. Export Item		Import Item	Quantity recommende	d
1	Polyester made-ups pillow	100PCT Polyester Woven Fabric 600	1.07 Sq Mt	r per
	case	D x 600 D Plus 78T PA Coating 59 to 61 Inch GSM 225	piece	

RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:13/8/84-ALC3/2017	Party Name:PNR APPARELS PVT. LTD.,	Meet No/Date:2/84- ALC3/2018 26.04.2018	Rejected
HQ File	RLA File	Lic.No/Date:0510402560	
:01/84/050/00080/AM18/	:05/24/040/00064/AM18/	15.05.2017	

36 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to submit CAD for the export product vide letters dated 25.01.2018 followed with reminder dated 27.02.2018. Since, no reply was received from the firm despite reminder, the committee decided to **reject** the case with direction to company to pay customs duty & applicable interest for EODC.

RA may take further necessary action subject to compliance of other usual conditions.

	Case No.:2/6/84-ALC3/2017	Party Name:BHARAT EXPORTS	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
37	HQ File :01/84/050/00050/AM18/	RLA File :06/24/040/00007/AM18/	Lic.No/Date:0610038621 16.05.2017	Defer Date: 24.05.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that wastage calculation in this case were forwarded to DIPP for comments. Committee decided to await comments of the DIPP and defer the case. The case stands deferred for re-listing on 24.05.2018.

Case No.:17/8/84-ALC3/2017	Party Name:POOJA INTERNATIONAL	Meet No/Date:2/84- ALC3/2018 26.04.2018	Rejected
HQ File :01/84/050/00084/AM18/	RLA File :05/24/040/00112/AM18/	Lic.No/Date:0510402997 01.06.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing and asked to furnish CAD, wastage calculations etc) for the export product vide letter dated 05.02.2018 followed with reminders dated 13.02.2018, 27.02.2018 20.04.2018. Since, no reply was received from the firm despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC. RA may take further necessary action subject to compliance of other usual conditions.

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Case No.:33/8/84-ALC3/2017	Party Name:SUPERHOUSE LIMITED	Meet No/Date:2/84- ALC3/2018 26.04.2018	Rejected
HQ File	RLA File	Lic.No/Date:0610038640	
:01/84/050/00100/AM18/	:06/24/040/00010/AM18/	08.06.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing and asked to furnish CAD of the export product vide letters dated 09.11.2017, 05.12.2017, 27.02.2018 and 120.3.2018. Since, no reply was received from the firm despite repeated requests, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.

RA may take further necessary action subject to compliance of other usual conditions.

	Case No.:15/10/84-ALC3/2017	Party Name: JPM EXPORTS PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
40	HQ File :01/84/050/00118/AM18/	RLA File :02/24/040/00057/AM18/	Lic.No/Date:0210207693 16.06.2017	Defer Date: 24.05.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow the firm personal hearing firm and to ask the firm to bring CAD, sample and measurement chart of the export items. The case stands deferred for re-listing on 24.05.2018.

	Case No.:22/8/84-ALC3/2017	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
41	HQ File :01/84/050/00089/AM18/	RLA File :05/24/095/00022/AM18/	Lic.No/Date:0510403285 30.06.2017	Defer Date: 24.05.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to bring CAD, sketch and measurement chart of the export items. The case stands deferred for re-listing on 24.05.2018.

	Case No.:24/8/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:2/84- ALC3/2018 26.04.2018	Closed
42	HQ File :01/84/050/00091/AM18/	RLA File :05/24/095/00028/AM18/	Lic.No/Date:0510403343 06.07.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that norms for the above advance authorization already ratified in NC meeting No. 26/84/AM18 dated 28.03.2018 and same may be applied in this case. Accordingly, NC decided to **close** this case. RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:5/12/84-ALC3/2017	Party Name:C.L. INTERNATIONAL	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
43 HQ File	RLA File	Lic.No/Date:0510403361	Defer Date: 24.05.2018
:01/84/050/00144/AM18/	:05/23/040/00149/AM18/	07.07.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted

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that firm has requested furnish information as per DIPP deficiency letter No.7/320/2017-TSW dated 22.09.2017 and DGFT reminder dated 13.03.2018. Committee decided to send final reminder to firm and defer the case. The case stands deferred for re-listing on 24.05.2018

	Case No.:21/24/84-ALC3/2017	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
11	HQ File :01/84/050/00318/AM18/	RLA File :07/24/040/00163/AM18/	Lic.No/Date:0710112111 07.09.2017	Defer Date: 24.05.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested furnish the CAD of the export items. Committee decided to allow personal with details of each input in export product with details of wastage . The case stands deferred for relisting on 24.05.2018.

	Case No.:24/24/84-ALC3/2017	Party Name:SHRI SHIV SHAKTI PRINTS AND FABRICS	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
45	HQ File :01/84/050/00321/AM18/	RLA File :33/24/040/00009/AM18/	Lic.No/Date:3310030413 04.12.2017	Defer Date: 24.05.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing, no response received from the firm. Committee decided to allow personal with details of wastage alognwith sample export items. The case stands deferred for relisting on 24.05.2018.

	Case No.:19/26/84-ALC3/2017	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
46	HQ File :01/84/050/00403/AM18/	RLA File :34/24/040/00264/AM18/	Lic.No/Date:3410043756 28.12.2017	Defer Date: 24.05.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

Case No.:4/24/84-ALC3/2017	Party Name:MANJUSREE DAS	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0210208098	Defer Date: 24.05.2018
47 :01/84/050/00301/AM18/	:02/24/040/00155/AM18/	04.01.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

Case No.:1/24/84-ALC3/2017	Party Name: RESPONSIVE INDUSTRIES LTD	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
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HO File	RLA File	Lic.No/Date:0310818308	Defer Date:
:01/84/050/00298/AM18/	:03/95/040/00836/AM18/	08.01.2018	24.05.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

	Case No.:7/24/84-ALC3/2017	Party Name:GLOBAL MODE AND ACCESSORIES PVT. LTD.	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
49	HQ File :01/84/050/00304/AM18/	RLA File :05/23/040/00395/AM18/	Lic.No/Date:0510405318 11.01.2018	Defer Date: 24.05.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing, no response received from the firm. Committee decided to allow personal with details of wastage alognwith sample export items. The case stands deferred for relisting on 24.05.2018.

Case No.:31/24/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
HQ File	RLA File	Lic.No/Date:0510405359	
:01/84/050/00328/AM18/	:05/24/040/00515/AM18/	15.01.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and heard representative of the firm appeared alongwith sample and related documents. Committed decided to ratify the norms for the above advance authorisation as applied for as per CAD for. GSM should match in import and export.

RA concerned may take further necessary action subject to compliance of other usual conditions

	Case No.:12/24/84-ALC3/2017	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
51	HQ File :01/84/050/00309/AM18/	RLA File :04/24/040/00210/AM18/	Lic.No/Date:0410163903 16.01.2018	Defer Date: 24.05.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

	Case No.:9/26/84-ALC3/2017	Party Name: ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
52	HQ File :01/84/050/00393/AM18/	RLA File :03/94/040/00770/AM18/	Lic.No/Date:0310818630 19.01.2018	Defer Date: 24.05.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

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Case No.:39/24/84-ALC3/2017	Party Name:GOKUL POLYMERS PVT LTD	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510405435	Defer Date: 24.05.2018
53 :01/84/050/00336/AM18/	:05/23/040/00417/AM18/	24.01.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

	Case No.:46/24/84-ALC3/2017	Party Name: V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
54	HQ File :01/84/050/00343/AM18/	RLA File :32/24/040/00045/AM18/	Lic.No/Date:3210078380 29.01.2018	Defer Date: 24.05.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

Case No.:40/24/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
HQ File :01/84/050/00337/AM18/	RLA File :05/24/040/00530/AM18/	Lic.No/Date:0510405460 30.01.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and heard representative of the firm appeared alongwith sample and related documents. Committed decided to ratify the norms for the above advance authorisation as applied for as per CAD for Style No. 61087.GSM should match in import and export.

RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:45/24/84-ALC3/2017	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0210208177	Defer Date: 24.05.2018
56: :01/84/050/00342/AM18/	:02/24/040/00173/AM18/	30.01.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the item wise calculation of quantity/weight of each input in each of the export product and sample of the each export item alongwith stage wise wastage for each export product.

	Case No.:21/26/84- ALC3/2017	Party Name: G.R. CORPORATION	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
- 1	HQ File :01/84/050/00405/AM18/	RLA File:06/24/040/00046/AM18/	Lic.No/Date:0610038806 02.02.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and heard representative of the firm appeared alongwith sample and related documents. Committed decided to

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ratify the norms for the above advance authorisation as applied for.
RA concerned may take further necessary action subject to compliance of other usual conditions.

	Case No.:37/24/84- ALC3/2017	Party Name:QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
58	HQ File :01/84/050/00334/AM18/	RLA File :03/95/040/00931/AM18/	Lic.No/Date:0310818898 06.02.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for.

RA concerned may take further necessary action subject to compliance of other usual conditions

	Case No.:10/26/84-ALC3/2017	Party Name: ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
59	HQ File :01/84/050/00394/AM18/	RLA File :03/94/040/00876/AM18/	Lic.No/Date:0310818923 06.02.2018	Defer Date: 24.05.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

Case No.:8/26/84-ALC3/2017	Party Name: ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310819066	Defer Date: 24.05.2018
:01/84/050/00392/AM18/	:03/94/040/00892/AM18/	09.02.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

Case No.:11/26/84-ALC3/2017	Party Name: ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310819065	Defer Date: 24.05.2018
61 :01/84/050/00395/AM18/	:03/94/040/00895/AM18/	09.02.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

Case No.:48/24/84-ALC3/2017	Party Name:REAL KNIT FASHION	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
62 HQ File	RLA File	Lic.No/Date:3210078404	Defer Date: 24.05.2018
:01/84/050/00345/AM18/	:32/24/040/00051/AM18/	12.02.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted

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that firm has been requested to provide the net weight of the inputs item no.1 and consumption claimed being knitted fabric. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

Case No.:7/2/84-ALC3/2018	Party Name: AYM SYNTEX LTD.	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
HQ File :01/84/050/00013/AM19/	RLA File :03/94/040/00919/AM18/	Lic.No/Date:0310819139 14.02.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and Committee after taking cue from the Norms fixed in AA No.0310757626 dated 09.01.2013 approved in NC Meeting No. 39/84-ALC3/2013 dated 09.01.2014 decided to **ratify** the norms for the

63 above advance authorisation as under:

S. No.	Export Product	Quantity	Sl. No.	Import Item	Quantity Allowed
1.	Nylon BCF Dyed Cabled Heat Set Yarn	4,50,000Kg	1.	Nylon Chips	4,72,000Kg
			2.	Spin Finish Oil	6750Kg
			3.	Master Batch	15,700Kg

RA concerned to take further necessary action subject to compliance of other usual conditions.

	Case No.:8/2/84-ALC3/2018	Party Name: AYM SYNTEX LTD.	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
64	HQ File :01/84/050/00014/AM19/	RLA File :03/94/040/00920/AM18/	Lic.No/Date:0310819140 14.02.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for. RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:1/26/84-ALC3/2017	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
HQ File :01/84/050/00385/AM18/	RLA File :30/24/040/00041/AM18/	Lic.No/Date:3010104244 20.02.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as under:

55 SI. No.	Export Item Name.	Qty (in Kg)	Sl. No.	Import Item Name.	Qty (in Kg)
1	71/0- Acrylic Dyed Yarn (Under Worsted System) (1.11 Kg/Kg content in export product) Including export under HS Code 55093200	750000.000		Acrylic Fibre 1-7 D	832500.000

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2	Cationic Dyes 100% Strength/ or optical brightner	15000.000
3	Chemicals viz. Retarder/ Levelling Agent, Softner, Anti-Static Agent	
4	Wax Roll	1500.000

RA concerned to take further necessary action subject to compliance of other usual conditions.

	Case No.:14/26/84-ALC3/2017	Party Name:PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
66	HQ File :01/84/050/00398/AM18/	RLA File :05/24/040/00582/AM18/	Lic.No/Date:0510405694 21.02.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation on repeat basis with AA No.0510392983 dated 02.03.2015 approved in Meeting No: 44/84-ALC3/2014 dated 05.03.2015. RA concerned may take further necessary action subject to compliance of other usual conditions

	Case No.:4/2/84-ALC3/2018	Party Name: ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
67	HQ File :01/84/050/00010/AM19/	RLA File :03/94/040/00948/AM18/	Lic.No/Date:0310819345 22.02.2018	Defer Date: 24.05.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

	Case No.:12/26/84-ALC3/2017	Party Name: ABHIKRITI IMPEX PVT. LTD.,	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
68	HQ File :01/84/050/00396/AM18/	RLA File :02/24/040/00189/AM18/	Lic.No/Date:0210208240 26.02.2018	Defer Date: 24.05.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish CAD, Sketch and measurement chart of the export item and defer the case. The case stands deferred for re-listing on 24.05.2018.

	Case No.:16/26/84-ALC3/2017	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
69	HQ File :01/84/050/00400/AM18/	RLA File :05/24/040/00601/AM18/	Lic.No/Date:0510405714 26.02.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above Advance Authorisation as applied for as per CAD/CAM(Style



No.J4541). GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.

Case Hour Hadio	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
HQ File	RLA File	Lic.No/Date:0510405713	
70::01/84/050/00401/AM18/	:05/24/040/00600/AM18/	26.02.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation as applied for as per CAD/CAM(Style No.J3673-J3674& J2962). GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.

	Case No.:15/26/84-ALC3/2017	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
71	HQ File :01/84/050/00399/AM18/	RLA File :05/23/040/00411/AM18/	Lic.No/Date:0510405760 28.02.2018	Defer Date: 24.05.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

	Case No.:5/2/84-ALC3/2018	Party Name: ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
72	HQ File:01/84/050/00011/AM19/	RLA File :03/94/040/00978/AM18/	Lic.No/Date:0310819492 01.03.2018	Defer Date: 24.05.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

	Case No.:13/26/84-ALC3/2017	Party Name:YUCON EXPORTS PRIVATE LTD.	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
73	HQ File :01/84/050/00397/AM18/	RLA File :02/24/040/00177/AM18/	Lic.No/Date:0210208254 06.03.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation as applied for. RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:6/2/84-ALC3/2018	Party Name:INSTA EXHIBITIONS PVT LTD	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310819638	Defer Date 24.05.2018
:01/84/050/00012/AM19/	:03/94/040/00986/AM18/	08.03.2018	

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Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm and ask the firm to furnish the item wise calculation of quantity of each input in each of the export product and sample of the each export item alongwith stage wise wastage for each export product.

	Case No.:2/2/84-ALC3/2018	Party Name:RISHI TECHTEX LIMITED	Meet No/Date:2/84- ALC3/2018 26.04.2018	Status: Case Added
75	HQ File :01/84/050/00008/AM19/	RLA File :03/95/040/01053/AM18/	Lic.No/Date:0310819676 09.03.2018	Defer Date:

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

Case No.:3/2/84-ALC3/2018	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
HQ File	RLA File	Lic.No/Date:3510045312	
:01/84/050/00009/AM19/	:35/24/040/00031/AM18/	23.03.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above Advance Authorisation on repeat basis AA No.3510045269 dated 11.01.2018 approved in Meeting No. 24/84-LC3/2017 dated 01.03.2018 .

RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:1/2/84-ALC3/2018	Party Name:BRIGHT CHOICE OVERSEAS	Meet No/Date:2/84- ALC3/2018 26.04.2018	Approved
HQ File	RLA File	Lic.No/Date:0310820439	
77:01/84/050/00007/AM19/	:03/94/040/00006/AM19/	12.04.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation on repeat basis AA No. 0310795318 dated 15.04.2015 approved in Meeting No. 07/16 dated 30.07.2015.

RA concerned may take further necessary action subject to compliance of other usual conditions.

MINUTES OFFLINE CASES CONSIDERED BY THE NORMS COMMITTEE IN MEETING NO.2/84/AM-19 DATED 26.04.2018

78. Case no. 10	M/s.Panorama Exports Pvt. Ltd.
NC M.No.02/84 AM-19 dt.26.04.2018	F.No. 01/84/162/00082/AM18/DES.V RA F.No. 05/27/039/00012/AM11
Request for insertion of Style Number not Me No. 0510271112 dated 20.08.2010.	entioned in the Shipping Bill for redemption A/A No

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Decision: Committee considered the agenda alongwith relevant documents and observed that M/s Panorama Exports Pvt. Ltd. Faridabad vide their representation dated 15.05.2017 have requested for condonation of Style Number of the Export item not mentioned in the Shipping Bill by the Customs Authorities at the time of shipment made Annual Advance License No. 0510271112 dated 20.08.2010 issued vide F.No.05/27/039/00012/AM-11. Firm has intimated that they made 100% Exports before norms committee decision dated 20.08.2010 therefore they cannot mention the Style Number in the shipping Bills and no change can be made in the shipping bills after the shipment. Committee decided to allow personal hearing to firm and advised representative firm may be advised to bring the relevant documents showing the export product, Style No. correlating the invoice number with the shipping bill having Style No. The case stands deferred and re-listed for 24.05.2018.

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1).	M/s. Bombay Rayon Fashions Ltd.
Case No. 11	F.NO.01/84/050/203AM-18/DES-V
NC M.No.02/84 AM-19 dt.26.04.2018	1.NO.01/64/030/2031 11/2 12/2009
Modification of adhoc norms against Advance	Authorization No.0310551331 dated 17.12.2009.

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted representation stating that consumption allowed by the Norms Committee is less than the SION. Committee decided to allow personal hearing to firm for explanation of their case. The case needs further examination and is re-listed for 24.05.2018.

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Case No. 12	M/s. Loyal Textile Mills Ltd.
NC M.No.02/84 AM-19 dt.26.04.2018	F.No. 01/84/050/00097/AM11/DES-V
RA F.No.11/24/040/00004/AM17	Adv. Authorisation No. 3510030745 dated
RA F.No.11/24/040/00004/AW17	24.06.2010
	- 1 Cli - 1 comments with flame

Enhancement of input output norms for export of technical fabrics and garments with flame retardant finish against Advance Authorization No.3510030745 dated 24.06.2010.

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm advised to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. Firm has submitted the document for revision of consumption and accordingly, allowing the chemicals as per TC, Mumbai report in this case. The case stands deferred for re-listing on 24.05.2018.

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Case No. 13	M/s. Shivalik Exports.
NC M.No.02/84 AM-19 dt.26.04.2018	HQ File:01/84/162/062/AM18/
NC M.NO.02/84 AM-17 ut.20.0 1.2010	RLA File :05/24/040/00079/AM06/

Amendment in ratified norms against Advance Authorization No.0510158613 dated 30.05.2015.

Decision: M/s Shivalik Exports vide their representation dated 10.05.2017 have requested for modification of input output norms for Advance Authorization No.0510158613 dated 30.05.2015. Committee considered the agenda and directed to ask the firm to furnish the Shipping Bill in support of the export made for examination of the case. No reply received from the firm till date. Committee decided to allow personal hearing to firm for explanation of their case. The case needs further examination and is re-listed for 24.05.2018.

Casa No. 14	M/s. Loyal Textile Mills Ltd.
Case No. 14 NC M.No.02/84 AM-19 dt.26.04.2018	F.No. 01/84/050/00136/AM15/DES-V
NC WI.NO.02/64 AWI-17 dt.20.0 H2010	RA F.No.35/24/040/00020/AM14

Enhancement in quantities of chemical inputs for different fibres viz. Fibrec I, Fibrec -II and Fibrec -III against the Adv. Authorisation No. 3510041913 dated 20.08.2013.

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm advised to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. Firm has submitted the document for revision of consumption and accordingly, allowing the chemicals as per TC, Mumbai report in this case. The case stands deferred for re-listing on 24.05.2018.

02

83	
Case No.15	M/s. Loyal Textile Mills Ltd.
NC M.No.02/84 AM-19 dt.26.04.2018	F.No. 01/84/162/137/AM14/DES-V
NC WI.NO.02/84 AWI-17 dt.20.04.2010	RA F.No.35/24/040/00021/AM14
	1 711

Enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec -II and Fibrec -III against the Adv. Authorisation No. 3510041910 dated 20.08.2013.

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm advised to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. Firm has submitted the document for revision of consumption and accordingly, allowing the chemicals as per TC, Mumbai report in this case. The case stands deferred for re-listing on 24.05.2018.

84.

84	
Case No. 16	M/s. Loyal Textile Mills Ltd.
NC M.No.02/84 AM-19 dt.26.04.2018	F.No. 01/84/050/00257/AM15/DES-V
NC MI.NO.02/84 AMI-19 dt.20.04.2016	RA F.No.35/24/040/00019/AM15
- Calamiaal inputs	for different fibres viz. Fibrec I, Fibrec –II and Fibrec

Enhancement in quantities of chemical inputs for different fibres viz. Fibrec I, Fibrec -II and Fibrec -III against the Adv. Authorisation No. 3510044562 dated 20.10.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm advised to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. Firm has submitted the document for revision of consumption and accordingly, allowing the chemicals as per TC, Mumbai report in this case. The case stands deferred for re-listing on 24.05.2018.

85.	
Case No. 17	M/s. Loyal Textile Mills Ltd.
NC M.No.02/84 AM-19 dt.26.04.2018	F.No. 01/84/050/00013/AM15/DES-V
7	RA F.No.35/24/040/00048/AM15
Enhancement in quantities of chemical inputs	s for different fibres viz Fibrec I, Fibrec –II and Fibrec
III against the Adv Authorisation No. 35100	143/66 dated 13.03.2014.
Decision: Committee considered the case as	s per agenda alongwith other relevant papers and noted

that firm advised to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. Firm has submitted the document for revision of consumption and accordingly, allowing the chemicals as per TC, Mumbai report in this case. The case stands deferred for re-listing on 24.05.2018.

86

86.	
Casa No. 19	M/s. Loyal Textile Mills Ltd.
Case No. 18 NC M.No.02/84 AM-19 dt.26.04.2018	F.No. 01/84/050/00360/AM15/DES-V RA F.No.35/24/040/00028/AM15
	11:CC + Classes with Eibras I Fibres II and Fibres

Enhancement of quantities of chemical inputs for different fibres viz Fibrec I, Fibrec -II and Fibrec -III against the Adv. Authorisation No. 3510044614 dated 15.12.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm advised to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. Firm has submitted the document for revision of consumption and accordingly, allowing the chemicals as per TC, Mumbai report in this case. The case stands deferred for re-listing on 24.05.2018.

87.

07.	M/s Mecord India Ltd
Case No. 19	
NC M.No.02/84 AM-19 dt.26.04.2018	F.No. 01/84/171/00024/AM18/DES.V
Fixation of SION for export product 'Dippe	d Nylon monofilament fabrics'
Traction of State	1 1ith other relevant naners and notes

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm has requested for fixation of SION for export product 'Dipped Nylon monofilament fabrics made out of n6/n66 monofilament yarn of 322 Denier (0.20mm dia to 724 Denier (0.30mm dia). Committee noted that documents have been forwarded to DIPP for comments and decided to await their comments. The case stands deferred for re-listing on 24.05.2018.

88.

M/s RNR International
F.No. 01/84/162/00024/AM15/DES.V
RA F.No. 05/24/039/00034//AM14

Re-fixation of input output norms of of ladies Tunic and Ladies Caftan against annual advance License No.0510353444 dated 07.05.2013 and Annual Advance Authorization 0510380207 dated 25.02.2014.

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm's was requested to provide the CAD for examination of the case. However, firm has intimated that as the case is old and they have no CAD or other documents in this regard. Committee decided to allow the personal hearing to firm for 28.03.2018 to explain their case. No representative from the firm attended the hearing. The case stands deferred for re-listing on 24.05.2018.

89.

0.2.	
Case No. 21	M/s Shahi Exports Pvt. Ltd.
NC M.No.02/84 AM-19 dt.26.04.2018	F.No.01/84/162/00029/AM19/DES-V
110.02/01/11/1	



Prior fixation of adhoc norms for export of Mens Cargo Pant made of 100% Nylon PU Coated Dyed Woven Fabric GSM 114 (Tolerance + or -10%) (Style No. WM8008)) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 18.04.2018 has requested have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

90

90.	
Case No. 22	M/s Shahi Exports Pvt. Ltd.
NC M.No.02/84 AM-19 dt.26.04.2018	F.No.01/84/162/00030/AM19/DES-V
Prior fivation of adhee norms for export of	Gents Jacket made of 100% Polyester Printed Knitted

Prior fixation of adhoc norms for export of Gents Jacket made of 100% Polyester Printed Knitted Fabric GSM 250 and 100% Polyester Dyed Knitted Fabric GSM 80 (Tolerance + or -10%) (Style No.0372) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 18.04.2018 has requested have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

91

91.	
Case No. 23	M/s Shahi Exports Pvt. Ltd.
NC M.No.02/84 AM-19 dt.26.04.2018	F.No.01/84/162/00031/AM19/DES-V

Prior fixation of adhoc norms for export of Boys Jacket with Hood Made of 100% Polyester Bonded Fabric GSM 270 (Face:100%Polyester Woven Fabric & Back: 100% Polyester Fleece Knitted Fabric) and 100% Polyester Knitted Fabric GSM 200 (Tolerance + or -10%) (Style No.103496) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 23.04.2018 has requested have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

92

92.	
Case No. 24	M/s Shahi Exports Pvt. Ltd.
NC M No 02/84 AM-19 dt 26 04 2018	F.No.01/84/162/00032/AM19/DES-V
D: Section of adhea norms for export of	Mens Trouser Made of 59% Cotton 39% Polyester 2%
Prior fixation of adhoc horns for export of	Wiens Trouser Man 1

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Spandex Dyed Woven Fabric GSM 260 and 95% Nylon 5% Spandex Dyed Woven Fabric GSM 254 (Tolerance + or -10%) (STYLE NO.103337) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 23.04.2018 has requested have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

93

93.	
Case No. 25	M/s Shahi Exports Pvt. Ltd.
NC M.No.02/84 AM-19 dt.26.04.2018	F.No.01/84/162/00033/AM19/DES-V
NC M.No.02/84 AM-19 dt.20.04.2016	T. TO. OTTO II TO December 1

Prior fixation of adhoc norms for export of Ladies Jacket Made of 98% Cotton 2% Elastane Dyed Woven Corduroy Fabric GSM 325 and 100% Polyester Knitted Dyed Fabric GSM 320 (Tolerance + or -10%) (STYLE NO.132J0037) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 23.04.2018 has requested have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

94.

M/s Abhishiri Packaging Pvt. Ltd.
F.No.01/84/162/00033/AM19/DES-V RLA F.No.03/94/040/00133/AM18

Modification of Norms for the Advance authorisation No.0310813317 dated 17.05.2017.

Decision: M/s Abhishiri Packaging Pvt. Ltd.. vide their letter dated 31.10.2017 has requested have requested for modification of adhoc norms for above Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and decided to modify the norms for the above AA allowing the quantity of import item No. 7 as 1.32 Sq. meter instead of 0.19 Sqm against the export product no.2 and rest remain the same.

RA concerned may take further necessary action subject to compliance of other usual conditions.

95.

M/s Richa Global Exports Pvt.Ltd.
F.No.01/84/162/00034/AM19/DES-V
Ladies Top of 100% Viscose Dyed Woven fabric
Ladies Top of 100% Viscose Printed Woven Fabric
J Wayon Fabric GSM 65(+ or - 10%) STYLE NO.
ad Woven Fabric GSM 65(+ or – 10%) STYLE NO.
ınder para 4.04(a)1 FTP 2015-20.

Decision: M/S Richa Global Exports Pvt. Ltd. vide their letter dated 25.04.2018 has requested have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

96.

96.	1
	M/s Richa Global Exports Pvt.Ltd.
Case No. 28	01/04/1/2/00025/AM10/DES-V
NC M No.02/84 AM-19 dt.26.04.2018	F.No.01/84/162/00033/AWIT9/DES V

Prior fixation of adhoc norms for export of 1 Ladies Trouser of 100% Cotton Un-Bleached Knitted Fabric GSM 300(+ or - 10%) STYLE NO. 472453 2.Ladies Trousers of 70% Tencel 30% Lined Dyed Woven Fabric GSM 200(+ or - 10%) STYLE NO. 726P021 under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Richa Global Exports Pvt.Ltd..vide their letter dated 25.04.2018 has requested have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

97	V 1
	M/s Richa Global Exports Pvt.Ltd.
Case No. 29	21/24/1/22/00026/AM10/DES-V
NC M.No.02/84 AM-19 dt.26.04.2018	F.No.01/84/102/00030/AMT19/BES
INC IVI. I VO. 02/ 0 / TXI 2 /	f 1 Ladies Shirts of 100% Cotton Printed Woven Fabric

Prior fixation of adhoc norms for export of 1 Ladies Shirts of 100% Cotton Printed Woven Fabric GSM 125(+ or - 10%) STYLE NO. 130W116-140W116 2. Ladies Shirts of 100% Cotton Dyed Woven Fabric GSM 125(+ or - 10%) STYLE NO. 130W093-177W093 under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Richa Global Exports Pvt. Ltd. vide their letter dated 25.04.2018 has requested have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

Committee also considered the Typographical Errors and accepted the correction/amendment

as requested by firms as under: Correction / Amendment **Earlier Approved in** Firm Name File No. Approved SI. MoM Adv. Auth. No. 468653 & 468803 No. Style No. 468633, M/s Gauray 01/84/050/00279/AM18 468806 International 0510405214 dated

	03.01.2018			
2.	01/84/050/00373/AM18	M/s Richa &	Style No.10008380W	100018380W
	0510405526 dated	Co.		
	05.02.2018			
3.	01/84/050/00242/AM18	M/s Gaurav	Style No. WTP056263	WTP056563 and
	0510404534 dated	International		WTP056564
	07.11.2017			
4.	01/84/050/00267/AM18	M/s Richa &	Quantity shown in	Sl. No.1 in SQM and
	0510405034 dated	Co.	SQM	Sl. No. 2& 3 in Kg.
	21.12.2017			2
5.	01/84/050/00123/AM18	M/s	Import Item 4	Import Item 4
	0310814426dated	Grindwell	TRIS(Chlorisopropyl)	TRIS(Chlorisopropyl)
	05.02.2018	Norton Ltd		Phosphate (TCPP)
			Import Item 8 Di	Import Item 8
			Isononyl Plaster 203	Di Isononyl Plasticizer

Committee also considered the request of M/s. AKR Textile for the correction in RA and HQ file number in adhoc norms fixation case AA No.3210077951 dated 05.08.2016 and AA No.3210077981 dated 09.09.2016 ratified in of NC Meeting No.09/AM18 dated 03.08.2017 at S.No.65 & 66. Committee accepted correction in typographical error and correct decision in these cases is as under:

65.

Case No.181	M/s.AKR Textile
NC Meeting No.09AM-18 dated 03.08.2017	F.No.01/84/50/00247/AM-17/DES-V
RA F.No. 32/24/040/00013/AM-17	Advance Authorisation No.3210077951 dated 05.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation (Style No.15122580, 15124166 and 1512258) issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

66.

Case No.182	M/s.AKR Textile		
NC Meeting No.09AM-18 dated 03.08.2017	F.No.01/84/50/00247/AM-17/DES-V		
RA F.No. 32/24/040/00018/AM-17	Advance Authorisation No.3210077981		
	dt.09.09.2016		

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation (Style No.15127320) issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

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